

HIGH COURT OF SIKKIM
Record of Proceedings

I.A. No. 01 of 2016 in RFA No.15 of 2016

STATE OF SIKKIM AND OTHERS

APPELLANTS

VERSUS

THUPTEN KALDEN BHUTIA AND OTHERS

RESPONDENTS

Date: 18.10.2023

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Appellants Mr. Zangpo Sherpa, Additional Advocate General.
 Mr. Sujan Sunwar, Assistant Government Advocate.
 Mr. Shakil Raj Karki, Assistant Government Advocate.

For Respondents
R-1, R-2, R-4 & R-5 Mr. T. R. Barfungpa, Advocate.
 Mr. Kazi Sangay Thupden, Advocate.
 Mr. Hem Lall Manger, Advocate.

R-3 Ms. Gita Bista, Advocate.
 Ms. Pratikcha Gurung, Advocate.

R-6 Mr. Sudhir Prasad, Advocate.

R-7 Mr. Chetan Sharma, Advocate.

R-8 Mr. Rahul Rathi, Advocate.

ORDER

In view of the Judgment passed today in CO No.04 of 2016 (*Director, Shiga Energy Pvt. Ltd. vs. State of Sikkim and Others*), CO No.05 of 2016 (*Thupten Kalden Bhutia and Another vs. State of Sikkim and Others*) and CO No.02 of 2022 (*Tenzing Kelsang Kalden vs. State of Sikkim and Others*), I.A. No. 01 of 2016 in RFA No.15 of 2016 also stands disposed of accordingly.

Judge
18.10.2023